

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

In Re: Directions to Registrars Judicial of both wings of the High Court.

Order

No:- 210 of 2021/RG

Dated:- 09.04.2021

It has been observed that writ petitions / appeals/applications filed in the Registry do not disclose the provision under which such pleadings are filed nor the district/province to which the subject matter pertains to is mentioned on the 1st page of such writ petitions / appeals /applications with the result Judges/Office face difficulty.

In order to mitigate such difficulty, it is hereby ordered that the In-charge of the Filing Counter at both wings of the High Court shall ensure that on 1st page of the writ petitions/appeals/applications, the provision under which such pleadings are filed is specifically mentioned. Besides this, the District/Province to which the subject matter pertains to is distinctly mentioned as per the enclosed template.

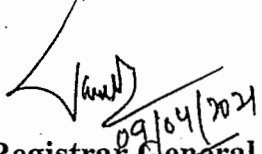
Sd/
(Pankaj Mithal)
Chief Justice

No:8551-70/RG/GS

Dated: 09.04.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs. _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of Jammu and Kashmir, Jammu.
4. Registrar Rules, High Court of Jammu and Kashmir, Jammu.
5. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
6. CPC e-Courts High Court of Jammu and Kashmir.
.... for information.
7. In-charge Filing Counter Srinagar/Jammu wing
.... for information and compliance.


Registrar General

(Template for 1st page of the Writ Petition/Appeal/Application etc filed in the High Court of J&K)

**IN THE HIGH COURT OF JAMMU AND KASHMIR AT
JAMMU/SRINAGAR**

Writ Petition/Appeal/Application No. _____ of 20__.
(.....Mention here the provision under which such writ petition / appeal / application is filed.....)

Subject matter pertains to District

AB

.....Petitioner(s)

V/s

XY

....Respondent(s)

